

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Dated: **20 JUN 1995**

APPLICATION NO. 1846 and 1854 to 1865 of 1994.

APPLICANTS: Mr. Ravi Kumar and twelve others.,

V/S.

RESPONDENTS: The Director, Aeronautical Development
Establishment, Bangalore and three others.

To

1. Sri. M. Raghavendra Acharya, Advocate,
No. 1074 and 1075, Fourth Cross,
Second Main, Sreenivasanagar,
Bangalore-560 050.
2. Sri. M. Basudeva Rao, Additional Central
Govt. Standing Counsel, High Court Bldg,
Bangalore-560 001.

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on Eighth June, 1995.

Issued on
20/06/95

fr6 DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NOS. 1846 & 1854 TO 1865/94

THURSDAY THIS THE EIGHTH DAY OF JUNE, 1995

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

1. Ravi Kumar
S/o late P. Ramaiah,
age 42 years T/A,
T.No.345, FTTT, A.D.E.
C.V. Raman Nagar,
Bangalore-75
2. P.S. Subbaramaiah,
S/o late V.R. Sampangi Ramaiah,
T/A, t.No.237, P&R Section,
A.D.E.
Bangalore-75
3. D.K. Sai Kumar
S/o D.V. Krishna Murthy,
Age 43 years, T/A T.No.218
PETC, ADE, Bangalore-75
4. G. Venkata Narasimha Raju,
S/o late Guru Raju,
age 42 years,
T/A T.No.306 PET,
ADE Bangalore 75
5. Francis Xavier,
S/p late J. Francis,
age 51 years, T/A,
T.No.557, VISL Section,
ADE, Bangalore-75
6. D. Chidambaram,
S/o late Dhanapaul,
age 52 years, T.No.47,
VISL(S/M),
ADE, Bangalore-75
7. Padma Sridhar,
W/o Sridhar, age 39 years,
T/A T.No.500, EETC,
ADE Bangalore - 75
8. M. Kanakaraj,
S/o late Muni Swamy
Age 52 years, T/A T.No.100,
P&R Section,
ADE, Bangalore-75



9. D.G. Radriguese,
S/o late J. Rodrigues,
age 50 years, T/A T.No.429,
C.T.C. Section,
ADE, Bangalore-75
10. R.V. Pandurangan,
S/o A. Varadharajan,
Major, T.A. C.N.C. Shop,
PETC, ADE, Bangalore-75
11. A.S. Khan, Major
S/o Abdul Roof Khan,
T/A T.No.304, M.T.D. Section,
ADE, Bangalore-75
12. S. Ramakrishnachari,
S/o S. Sugappa Cbari,
age 41 years, T/A T.No.314,
Machine Shop Insp.
ADE, Bangalore-75
13. G.N. Padma Nabhan,
S/o Raman, Major,
T/A T.No.287, PETC Maintenance,
ADE, Bangalore-75

Applicant

(By Advocate Shri M.R. Achar)

v.

1. The Director,
Aeronautical Development Estt.,
C.V. Raman Nagar, Bangalore-560093
2. The Director General,
Research & Development, Govt. of India,
Ministry of Defence,
Research & Development Org.n.,
Directorate of Personnel,
'B' Wing, 'Sona Bhavan',
DHQ, P.O. New Delhi-110011
3. The Scientific Adviser to
Govt. of India, Research
Development, Ministry of Defence,
New Delhi
4. The Union of India,
represented by its Secretary to
Govt. of India, Ministry of
Defence, Research & Development,
New Delhi

Respondents

(By learned Standing Counsel)
Shri M.V. Rao

ORDER
MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

After the matter was heard for some time, Shri M.R. Achar for the applicants sought permission to withdraw this application so that his clients can make a comprehensive representation in regard to all outstanding grievances. We agree. This application shall stand disposed of as withdrawn with liberty to the applicants to make an appropriate representation ventilating whatever grievances they have. The applicants will make such a representation within one month from the date of receipt of a copy of this order and the concerned authority will dispose of the same within two months on receipt of that. No costs.

Sd-

Sd-

MEMBER (A)

VICE CHAIRMAN

TRUE COPY



Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

fixed by Mr. M. U. Veni, on 11.9.95
re-appealed on 15.9.95

of
1379

CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH.



Misc. Appln. No. 386 of 1995

in
O.A. Nos. 1846 & 1854-1865 of 1994

Between:

Ravi Kumar & ors .. Applicants

And

The Director,
ADE, Bangalore & ors .. Respondents.

MISCELLANEOUS APPLICATION
FILED BY THE RESPONDENTS
FOR EXTENSION OF TIME.

Opposite

1. This Hon'ble Tribunal by its order dated 8th June 1995 disposed of the application reserving liberty to the applicants to make appropriate representations highlighting their grievance within one month from the date of receipt of the copy of the order. It was further requested that the respondents should dispose of such representations within two months thereof.

2. The applicants have represented about their grievances within the ~~xx~~ stipulated time.

3. It is submitted that the R & D Headquarters have sought some more details on the representations of the applicants. Hence some more time is wanted

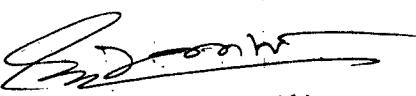
to take a decision on the representations submitted by the applicants.

WHEREFORE the respondents pray that this Hon'ble Tribunal be pleased to grant two more months' time for the compliance of the order passed by it earlier, in the interest of justice.

VERIFICATION

I, S. K. SRIVASTAVA, SENIOR ADMIN. OFFICER working in ADE, do hereby on my own behalf and on behalf of the respondents verify and state that what is stated above is true to the best of my knowledge and information.

Bangalore
11th Sept 1995.


S. K. SRIVASTAVA
Senior Administrative Officer, II
for RESPONDENTS
ADE, BANGALORE.

Bangalore
11th Sept 1995.


ADDL. CENTRAL GOVT. STANDING COUNSEL
&
ADVOCATE FOR RESPONDENTS.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

MA 386/95 in

Dated 20 SEP 1995

On APPLICATION NO. 1846/95 & 1854 to 1865/95

APPLICANTS: Director, ADE, B'lue & Sons.

v/s.

RESPONDENTS: Ravi Kumar & 12 ors.

To

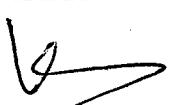
1. Shri. M. V. Rao, Adl. C. G. S. P.
High Court Bldg, B'lue-1
2. Shri M. R. Acharya, Advocate
No. 1074 & 1075, 4th Cross,
11th Main, Sreenivasa Nagar,
Bangalore - 560 050.

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 15-9-1995

Issued on
20/9/95 


for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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In the Central Administrative Tribunal
Bangalore Bench
Bangalore

M.A. No. 386/1995 in O.A.s. 1846/94 & 1854 to 1865/94

Application No. of 199

Director, A.D.E., Bangalore 302

ORDER SHEET (contd)

v/s. Rarikumar & 12 os

Date	Office Notes	Orders of Tribunal
		<p><u>PKS (VC) / VR (MA)</u></p> <p>15.9.1995 ORDERS ON M.A. 386/1995 in O.A.s 1846/94 & 1854 to 1865/94</p> <p>Heard the Standing Counsel.</p> <p>We do not know why there should be any difficulty in complying with the directions of this Tribunal which is all about a representation to be made by the applicant in O.A.s. 1846 & 1854 to 1865/94. Sufficient time had been granted for that purpose and we are not told of the special difficulty the department is confronted with in the matter of disposing of the representation. The Standing Counsel tells us that some more material has to be gathered from several others and the authority is awaiting further inputs in the matter. We are not in a position to appreciate the intricacy said to be involved in the matter. But however, we accede to the request of the learned Standing Counsel and hereby grant 2 months extra time for complying with our direction.</p> <p>...2/-</p>



Date	Office Notes	Orders of Tribunal
		<p>2. Let a copy of this order be furnished to the learned Standing Counsel for necessary action.</p> <p>Sd- <i>[Signature]</i> Sd- <i>[Signature]</i></p> <p>MEMBER (A) VICE CHAIRMAN</p> <p>TRUE COPY <i>[Signature]</i> 19/9/95 Section Officer Central Administrative Tribunal Bangalore Bench Bangalore</p> 